

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.31 OF 2018

Dated this Thursday, the 10th day of January, 2018

***CORAM:- HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

1. *Vishal Prabhu P.No.15006-W,
Age 33 years, Designation : SKL, INS Hamla,
Residing at : B/325 Rajni Apartment,
SK Bole Road, Agarbazaar Dadar,
Mumbai 400 028.*
2. *Darshan Patil, P.No.15817-H,
Age 31 years, Designation : SKL, GES,
Residing at : Mahalaxmi City, Type A,
Wing – A, Fl No.202, Vihighar,
Panvel 410 206.*
3. *Baidyanath Mohanta, P.No.13268-R,
Age : 33 years, Designation : HSK-II, MOUT
Residing at : Kegaon, Bazarpur Uran,
Raigad 400 702.*
4. *Ajay Rokade, P.No.12672-W,
Age : 37 years, Designation : HSK-II, MWEA,
Residing at : D2/302, Royal Park,
Near Navare Nagar, Ambernath East,
Thane 421 501.*
5. *Viraj Jaokar, P. No.13064-H,
Age : 35 years, Designation : 33/I234, 4th Floor,
CGS Colony, Antophil, Mumbai -37.*
6. *Sushant Sahu, P.No.14174-A,
Age : 31 years, Designation : SKL, MEWA,
Residing at : 190/2871, Tagore 85 Tambe Hospital,
Near Old Post Office, Vikhroli East,
Mumbai 400 083.*
7. *Nibasi Gouda, P. No.13250-A,
Age : 36 years, Designation : HSK II MWEA,*

*Residing at : Vidhyavihar, Indira Nagar,
Co-op Housing Society, C Wing, R. No.404,
Vidhyavihar West – 86.*

8. *Apurva Niles Parab, P.No. 6061-B,
Age : 32 years, Designation : SKL, MWEA,
Residing at : 6B Comos County, Bella CHS,
Near Shree Hospital, Ovla GB Road,
Thane West 400 607.*
9. *M.K. Sharma, P.No. 12678-A,
Age : 37 years, Designation : HSK II ECI
Residing at : Q.No.133/4880 2nd Floor,
Sec 07, CGS Colony SM Plot, Antophil
Mumbai 400 037.*
10. *H.P. Prasad, P.No. 14907-W,
Age : 34 years, Designation : SKL, MWEA
Residing at : Naval Dockyard C. No.83,
SBS Road, Muster gate,
Mumbai 23.*
11. *Harihara Behera, P.No. 13007-E,
Age : 33 years, Designation : HSK II, MYU
Residing at : NCH Colony, Q.No.49,
Room No.5, East 400 078.*
12. *Manab Das, P.No. 12023-M,
Age : 40 years, Designation : HSK 1, MOUT,
Residing at : Radha Krishna Park,
Flat No.201- H Wing,
Pisa Wali Shree Malang Road,
Kalayan East 421 306.*
13. *Bablu Kumare, P.No. 11923-K,
Age : 39 years, Designation : HSK-I, YAS,
Residing at : G-19, NCH Colony,
Kanjurmarg, 400 078. **-Applicants***

*(By Advocate Shri Sangram Chinnappa proxy counsel
for Shri L.C.Kranti)*

Versus

1. *Union of India,
Ministry of Defence, Through Secretary,*

New Delhi 110 001.

2. *The Admiral Superintendent,
Naval Dockyar, Shahid Bhagat Singh Rd,
Lion Gate, Mumbai 400 023.*
3. *The Flag Officer,
Commanding in Chief Western Naval Command,
Mumbai 400 023. - Respondents.*

O R D E R (ORAL)

Per:- Hon'ble Shri A.J.Rohee, Member (Judicial)

Today when the matter is called out for admission, heard Shri Sangram Chinnappa learned Advocate instructed by Shri L.C.Kranti, learned Advocate for applicants. We have carefully perused the case record.

2. The applicants by this Joint Petition have come up with the grievance that they were not allowed to submit application form for selection to the post of Chargeman (Mechanic) and Chargeman (Ammunition and Explosives) by the respondents. They claim relaxation in age since a decision is already taken by the respondents in this behalf. In the OA, there is no whisper about the fact that the

applicants meet the eligibility criteria of essential educational qualification as stated in the advertisement. Few applicant who applied for the post of Chargeman (Mechanic) have no concern with other applicants, who applied for the post of Chargeman (Ammunition and Explosives) since educational qualification is distinct for both posts. As such, it is desirable and necessary to file two separate OAs by the two groups as stated above.

3. In such circumstances, MA for Joint Petition cannot be allowed.

4. Considering the above factual position on record, the learned Advocate for the applicants seeks permission to withdraw the present OA, with liberty to file fresh OAs by the applicants, by clarifying the educational qualifications of the applicants and also the fact, if they took part in the selection process on earlier occasion for claiming age

relaxation.

5. In view of the above, the OA stands dismissed as withdrawn, with liberty as above to the applicants.

6. Registry is directed to dispatch copy of this order to both the parties at the earliest for taking appropriate steps in the matter.

(R. Vijaykumar)
Member (Administrative)

(Arvind J. Rohee)
Member (Judicial)

*kmg**